

N.B. For purposes of the grant of the above allowances, half of dearness allowance *vis.*, Rs. 20/- in this case, is treated as pay.

(b) Does not arise.

संस्कृत साहित्य

१२४६. श्री बी० डी० शास्त्री : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) संस्कृत साहित्य की उन्नति के लिये सरकार ने १९५२ से अब तक कुल कितनी धनराशि खर्च की है; और

(ख) वह किन-किन मदों पर खर्च की गई है ?

शिक्षा मंत्री के सभा-सचिव (डा० एम० एम० दास) : (क) ५,८६,१२१

(ख) मांगी गई जानकारी का पूरा विवरण सभा पटल पर रख दिया गया है ।
[बखिय परिशिष्ट ११ अनुबन्ध सं० ५८]

Glossary of Indian Medicinal Plant

1247. Dr. Satyawadi : Will the Minister of Natural Resources and Scientific Research be pleased to state whether the book entitled "Glossary of Indian Medicinal Plant" has since been published ?

The Deputy Minister of Education (Dr. K. L. Shrimall) : Not yet.

Central Secretariat

1248. { Shri Achuthan :
Pandit C. N. Malviya :

Will the Minister of Home Affairs be pleased to state :

(a) whether sanction of the Ministry of Home Affairs is necessary for inter-ministerial appointments ;

(b) if so, whether this rule is also applicable in the case of peons who are temporary hands ; and

(c) the general criterion for giving such sanctions ?

The Deputy Minister of Home Affairs (Shri Datar) : (a) I presume the Hon'ble Member has in mind the transfers of different classes of officers from one Ministry to another. These do not require the sanction of the Ministry of Home Affairs except where the person concerned belongs to a service controlled by the Ministry of

Home Affairs and it is proposed to transfer him from that service to some other service or to a post not included in the service to which the officer belongs.

(b) and (c). Class IV employees are wholly under the control of the Ministries in which they are employed and the Ministry of Home Affairs would not ordinarily be concerned with transfers of such employees from one Ministry to another. However, in 1953 the standards of Class IV staff admissible were revised and several Ministries had a surplus of such personnel on their hands. In order to prevent hardship which might be caused by their immediate re-employment, a special order was issued banning recruitment of Class IV staff in all the Ministries until existing surplus employees had been accommodated in the existing and future vacancies. All Ministries requiring Class IV personnel to fill such vacancies were required to ascertain from the Home Ministry whether any surplus Class IV employees in any other Ministry were still available. All surplus staff of this category has since been absorbed in this manner and since July 1955 the Ministries have been free to make their own appointment of Class IV staff up to the prescribed standards without prior reference to the Ministry of Home Affairs.

Companies

*1249. { Shri Sankarapandian :
Shri R. S. Diwan :

Will the Minister of Finance be pleased to lay on the Table of the House statement showing the names of the companies whose managements have changed since the enforcement of the Companies Amendment Act of 1951, also giving the names of persons to whom the management has been transferred ?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah) : The hon. Member presumably requires information regarding the companies, the Managing Agencies of which have been transferred with the approval of the Central Government under Section 87B(c) of the Indian Companies Act, 1913. A statement giving the required information is placed on the Table of the House. [See Appendix XI, annexure No. 59.]

Officers on Special Duty

1250. { Shri R. N. Singh:
Shri Sinhasan Singh:

Will the Minister of Home Affairs be pleased to state :

(a) how many Officers on Special Duty and Advisers to the different Ministries were appointed in 1954-55 and what are their respective qualifications and age at the time of appointment; and